

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL(AT) NO.335 OF 2019

In the matter of:

Shobhana Prabhakar Mahajan & Anr

Appellant

Vs

Micro Inks Ltd

Respondent

Mr. P.Y. Mahajan, Appellant No.2 and for Appellant No.1
Ms Purti Marwaha and Ms Twisha Issar, Advocates for Respondent.

ORDER

13.01.2020- Learned counsel for Respondent further seeks two weeks' time to file reply affidavit. Prayer allowed. Reply may be filed positively within two weeks. Rejoinder, if any, may be filed within three weeks thereafter. Let the appeal be fixed for hearing on **24.2.2020**.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

Bm/nn